

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 278 of 2017

IN THE MATTER OF:

M/s. Bhushan Power & Steel Ltd.

...Appellant

Versus

M/s. Deepak Fasteners Ltd.

...Respondent

Present:

For Appellant : Ms. Henna George, Advocate

ORDER

29.01.2018 Ms. Henna George, learned counsel for the appellant submits that the parties have settled the dispute and, therefore, she has been instructed by the appellant to withdraw the appeal. In view of the prayer made, we allow the appellant to withdraw the appeal. The appeal is dismissed as withdrawn but without any liberty to challenge the same very impugned order. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)